

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI.

Regn.No. RA-246/92 In
OA-778/91

Date of decision: 28-9-92

Shri R. Muthuraman

.... Petitioner

Versus

Delhi Administration

.... Respondents

CORAM:

The Hon'ble Mr.P.K. Kartha, Vice Chairman(J)

The Hon'ble Mr.B.N. Dhoundiyal, Administrative Member

1. Whether Reporters of local papers may be allowed to see the Judgment? *Yes*

2. To be referred to the Reporters or not? *No*

JUDGMENT

(Delivered by Hon'ble
Shri P.K. Kartha, Vice Chairman(J))

We have gone through the records of the case.

The original applicant in OA-778/91 has filed this

R.A. praying for a review of the judgement dated

24.1.1992, whereby the main application was dismissed

on merits. There are no grounds for review of the

judgement as we do not see any error of law apparent

.... 2...

on the face of the judgement. The petitioner has also not brought out any fresh facts warranting such a review. The R.A. is accordingly dismissed. The petitioner has couched the R.A. in a language which ought not to have been used in the pleadings before a judicial forum. As the applicant is pursuing his case in person, we leave it at that.

B.N. Dholiyal
(B.N. Dholiyal)
Administrative Member

Suraj
(P.K. Kartha)
Vice-Chairman(Judl.)